

**State Vs. Rahul**  
**FIR NO. 32/2020**  
**under Section 302/201/34 IPC**  
**PS Wazirabad**

14.12.2020.

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant alongwith mother of  
accused/applicant.

Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail for period of 03  
months.

Arguments on said application heard.

Ld. Counsel for accused/applicant submits that father of  
accused/applicant is suffering from Kidney Problem as well as other  
problems and is to be operated upon. It is further submitted that mother of  
accused/applicant i.e. Ms Babita is 82% handicapped and there is no other  
responsible member in the family of accused/applicant to arrange money for  
proper and effective medical treatment father of accused/applicant. It is  
further submitted that if proper treatment is not given to father of  
accused/applicant then it may result of death of father of accused/applicant.

On the other hand, Ld. Addl. PP for State has strongly opposed  
the application in hand on the ground that allegations against  
accused/applicant are of very serious nature and accused/applicant may  
flee if granted interim bail.

I have duly considered the rival submissions. I have perused  
the record carefully.

As per report filed by Inspector Gulshan Gupta, the documents

Contd.....

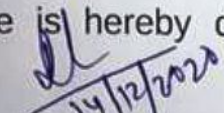
*DL*  
*14/12/2020*

**State Vs. Rahul FIR NO. 32/2020**

pertaining to medical treatment of father of accused/applicant have been found to be correct and father of accused/applicant has been advised surgery by the concerned doctor. It is further mentioned that accused/applicant are 07 sisters and brothers out of whom 2 sisters are married and third one is aged about 20 years and remaining three siblings are minors.

Perusal of record shows that the present case is pertaining to murder of one boy namely Kartik. The deceased was stabbed multiple times in his chest and over his neck. Investigation of the case has been completed and chargesheet has been filed however, the case is at very initial stages and even charge has not been framed. Statement of material witnesses is yet to be recorded in Court. The concerned doctor has nowhere stated/mentioned that the surgery is very urgent one and the disease from which father of accused/applicant is suffering is life threatening one. Moreover, accused/applicant is having three major sisters out of which two are married and said sisters can take care of their father in the present situation. As far as arranging of finance is concerned, it is nowhere mentioned in the present application as to how the accused/applicant will arrange the finance in the treatment of his father. Allegations against accused/applicant are of very serious nature.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
14/12/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/14.12.2020